

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for District & Additional Sessions Judges

(on completion of one year in Judicial Service)

(11.10.2022 to 15.10.2022)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:40 pm to 6:00 pm
11.10.2022 Tuesday	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board <i>(Contd.)</i> By: Officers of the MPSJA	Feedback from the participants and identification of issues and challenges faced by participants on Board By: Officers of the MPSJA	Interactive discussion on – Importance of DAR & Motor Accident Claim Cases – Simple injuries and permanent disability – Death cases By: Shri Manish Sharma, OSD-II, MPSJA	Interactive discussion on – Defense taken by Insurance Company – Pay & recover By: Shri Padmesh Shah, Addl. Director, MPSJA	Attributes of a Judge By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.
12.10.2022 Wednesday	10:15 am to 11:30 am Interactive discussion on – Criminal Appeal – (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of appellate court (d) Judgment in appeal By: Shri Tajinder Singh Ajmani, OSD-I, MPSJA	11:45 am to 1:00 pm Interactive discussion on – Bail in general (Ss.438, 439 & 439(2) Cr.P.C. & Special Acts) – Subsequent bail application and interim bail By: Shri Padmesh Shah, Addl. Director, MPSJA	1:45 pm to 3:00 pm Interactive discussion on – Key issues relating to: (a) M.P. Public Trusts Act, 1951 (b) M.P. Municipal Corporations Act, 1956; (c) M.P. Municipalities Act, 1961 By: Shri Manish Sharma, OSD-II, MPSJA	3:15 pm to 4:30 pm Interactive discussion on – Key issues relating to Electronic Evidence By: Shri Manish Sharma, OSD-II, MPSJA	4:30 pm to 5:30 pm Presentation by participants (based on group discussion)
13.10.2022 Thursday	Interactive discussion on – Civil Appeal: Regular and Miscellaneous, <i>Locus standi</i> , procedure and valuation of appeal By: Shri Manish Sharma, OSD-II, MPSJA	Interactive discussion on – Civil Appeal: Additional evidence cross-appeal/cross-objection, remand and power of Appellate Court By: Shri Tajinder Singh Ajmani, OSD-I, MPSJA	Interactive discussion on – Criminal Revision: (a) Revision in general (b) Interlocutory orders (c) Revision in specific cases (d) Procedure (e) Orders in revision By: Shri Padmesh Shah, Addl. Director, MPSJA	Open Interactive Session By: Officers of the MPSJA	Presentation by participants (based on group discussion)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:30 pm to 5:30 pm
14.10.2022 Friday	Interactive discussion on – Key issues relating to Protection of Children from Sexual Offences Act, 2012 (a) Determination of victim's age (b) Presumption and trial procedure of offences (c) Gender Sensitization (d) Victim compensation <i>(Contd...)</i> By: Shri Gajendra Singh Chairman, M.P. State Transport Appellate Tribunal, Gwalior	Interactive discussion on – Key issues relating to Protection of Children from Sexual Offences Act, 2012 (a) Determination of victim's age (b) Presumption and trial procedure of offences (c) Gender Sensitization (d) Victim compensation By: Shri Gajendra Singh Chairman, M.P. State Transport Appellate Tribunal, Gwalior	Interactive discussion on – (a) Journey of Land Acquisition from Notification to Award (issues u/s 4, 9, 11, 18, 23 & 25 of Land Acquisition Act, 1894) (b) Issues u/s 28-A, 30, 51 & 51-A of Land Acquisition Act, 1894 (c) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 By: Shri Padmesh Shah, Addl. Director, MPSJA	Open Interactive Session By: Officers of the MPSJA	Presentation by participants (based on group discussion)
15.10.2022 Saturday	Sessions Trial in general – Framing of charge (vicarious/joint liability u/s 34, 149, 109, 120-B IPC), Trial programme and Recording of evidence By: Shri Tajinder Singh Ajmani, OSD-I, MPSJA	Sessions Trial in general – Accused statement, order of acquittal, defence evidence, Trial of cases under counter cases and right of private defence By: Shri Manish Sharma, OSD-II, MPSJA	Preparation of hearing of final argument – Art & craft of judgment writing, Sentencing policy and Execution of sentence By: Shri Tajinder Singh Ajmani, OSD-I, MPSJA	Marshalling and appreciation of evidence in general – Circumstantial evidence, Last seen theory, Plea of alibi and dying declaration By: Shri Padmesh Shah, Addl. Director, MPSJA	4:30 pm to 5:00 pm Valedictory Session

Note: (1) The schedule is tentative and subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

ADDL. DIRECTOR